

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 157 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Barjish Manzoor
D/O Manzoor Ahmad Bhat
R/O Sir Syed Abad Bemina H.No.133, Tehsil Shalteng, District Srinagar

vide notification No. 2824 of 2023 dated 27-12-2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3690-96 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Barjish Manzoor, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: **158 of 2025**/RG/LP Dated: **29.01** .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aiman Iqbal
D/O Mohammad Iqbal Parray
R/o Barwulla, Tehsil Kangan, District Ganderbal

vide notification No. **2713 of 2023/RG/LP** dated **22.12.2023** for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: **3697-3703 RG/LP** Dated: **29.01.2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Iqbal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 159 of 2025/RG/LP Dated: **29. 01.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asma Mushtaq
D/o Mushtaq Ahmad Wagay
R/o Brariangan Uttersoo, Herpora, Tehsil Shangus, District Anantnag

vide notification No. 920 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3704-10/RG/LP Dated: **29. 01.2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma Mushtaq, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 160 of 2025/RG/LP Dated: 29. 01 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ibrahim Javaid
S/o Javaid Ahmad Shah
R/o Nishat near Police Station Batgoo, Tehsil Khanyar, District Srinagar

vide notification No. 2836 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3711-17/RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ibrahim Javaid, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1614/2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bakhtawar Hussain Bhat
S/o Ali Mohd Bhat
R/o Sonapatt, Peer Mohalla, Tehsil Beerwah, District Budgam

vide notification No. 2820 of 2023 dated 26-12-2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3718-24 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bakhtawar Hussain Bhat**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 162 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hashmat Un Nabi
D/o Ghulam Nabi Ganai
R/o New colony, Garoora, Tehsil & District Bandipora

vide notification No. 941 of 2022 dated 27-07-2022 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3725-31 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hashmat Un Nabi, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 163 of 2025/RG/LP Dated: **29.01.2025**

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aadil Ahmad Malik
S/o Riyaz Ahmed Malik
R/o Balapora, Tehsil Keegam, District Shopian

vide notification No. 2815 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3732-38/RG/LP Dated: **29.01.2025**

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Ahmad Malik**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 164 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Ahmad Hajam
S/o Muhammad Ramzan Hajam
R/o Brenwar Tehsil Chadoora, District Budgam

vide notification No. 2889 of 2023 dated 28-12-2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3739-45 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ahmad Hajam, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 165 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Fayaz
S/o Fayaz Ahmad Ganie
R/o Wakura, District Ganderbal

vide notification No. 2827 of 2023 dated 27-12-2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3746-52 /RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Fayaz**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 166 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Manzoor
S/o Manzoor Ahmad Gojri
R/o Manjgran, Boniyar, Tehsil & District Baramulla

vide notification No. 2893 of 2023 dated 28-12-2023 for a period of one year has been extended **til 31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3753-59 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Manzoor, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 168 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Roshan Iqbal
S/o Ghulam Hassan Shah
R/o Diver Lolab, Peer mohalla, Tehsil Sogam, District Kupwara

vide notification No. 2873 of 2023 dated 27-12-2023 for a period of one year has been extended til 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3771-77 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Roshan Iqbal, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 169 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaista Raheem
D/O Abdul Raheem Dar
R/O Diarwani, Mirabad Lane No.14, Batamaloo, Tehsil Central Shalteng,
District Srinagar

vide notification No. 1040 of 2022 dated 28-07-2022 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3778-84 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Raheem, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 170 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shehriyar Mushtaq
D/O Mushtaq Ahmad Mir
R/O Shah-i-Hamdan Colony, Krangsoo, Tehsil & District Anantnag

vide notification No. 2573 of 2023 dated 09-11-2023 for a period of one year has been extended **til 31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3705-91 /RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shehriyar Mushtaq**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 171 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Bashir Bhat
D/O Bashir Ahmad Bhat
R/O Hardu Dehruna Anantnag, Tehsil Dooru, District Anantnag

vide notification No. 2822 of 2023 dated 26-12-2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3792-90 /RG/LP Dated: 29.01.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Bashir Bhat** , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 172 of 2025 /RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Haaris Khan
S/O Aijaz Ahmed Khan
R/O Lane 21, Maharjapora, Bye Pass Batmaloo, Khan Colony, Tehsil South
District Srinagar

vide notification No. 2811 of 2023 dated 26-12-2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3799-3006 RG/LP Dated: 29.07.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haaris Khan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 173 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wasil
S/O Mushtaq Ahmed
R/O Chammer Dori Zaina Kadal, Dalal Mohalla, Tehsil Tashwan, District
Srinagar

vide notification No. 2888 of 2023 dated 28-12-2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3807-13 RG/LP Dated: 29.01.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wasil**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 174 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Ahmad Pir
S/o Ghulam Jeelani Pir
R/o Behnipora (Rattanpora), Tehsil Zachaldara, District Kupwara

vide notification No. 951 of 2022 dated 27-07-2022 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3814-20 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Pir, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 175 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Ahmad Reshi
S/O Gh Qadir Reshi
R/O Utikoo Bangil , Tehsil Kowarhama, District Baramulla

vide notification No. 2886 of 2023 dated 28-12-2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3021-27 RG/LP Dated: 29.01.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Ahmad Reshi** , Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 176 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohi Ud Din Lone
S/O Gh. Mohi U Din Lone
R/O Sumlar Shoakhababa Bandipora, Tehsil & District Bandipora

vide notification No. 284 of 2023 dated 27-12-2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3828-34 /RG/LP Dated: 29.01.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzafar Mohi Ud Din Lone**, Advocate
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 177 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nuzhat Nasreen
D/O Ghulam Hassan Bhat
R/O Khawja Gilgit Batpora Sopore, Tehsil Sopore, District Baramulla

vide notification No. 990 of 2022 dated 28-07-2022 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3835-41 /RG/LP Dated: 29.01.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Nasreen, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 170 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzaffar Ahmad Malik
S/O Gh.Hassan
R/O Monghall, Tehsil & District Anantnag

vide notification No. 2204 of 2023 dated 28-09-2023 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

S. Azmi
Assistant Registrar (L.P)

No: 3842-48 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffar Ahmad Malik, Advocate**
.....for information and necessary action.

S. Azmi
Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 179 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aiman Jan
D/O Farooq Ahmad Mir
R/O Batagund Tral, Naibasti Tehsil Tral, District Pulwama

vide notification No. 549 of 2022 dated 27-05-2022 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3049-55 RG/LP Dated: 29.01.2025 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Jan, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 180 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mahoora Aashaq
D/O Aashaq Hussain Mir
R/O Onagam Bandipora, Tehsil & District Bandipora

vide notification No. 2844 of 2023 dated 27-12-2023 for a period of one year has been extended till 31.03.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3056-62 RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahoora Aashaq, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 101 of 2025 /RG/LP Dated: 29.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabaab Aalam Paray
S/O Zahoor Ahmad Paray

R/O Chinar Colony Umarabad Zainkote, Tehsil Shalteng, District Srinagar

vide notification No. 1030 of 2022 dated 28-07-2022 for a period of one year has been extended till **31.03.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


Assistant Registrar (L.P)

No: 3063-69 /RG/LP Dated: 29.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabaab Aalam Paray, Advocate**
.....for information and necessary action.


Assistant Registrar (L.P)